F.No. C-50/120/2015-Ad.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

47-B, North Block, New Delhi
Dated, the 21st April, 2017

To,
All the Principal Chief Commissioner/Principal Directors General
and Chief Commissioners/Directors General of
Customs & Central Excise,
Central Board of Excise & Customs.

Subject: Acceptance of intimation given by IRS(C&CE) Group ‘A’ officers under Rule 18 (2) & (3) of the CCS (Conduct), Rules 1964 – reg.

Sir/Madam,

I am directed to state that the delegation of powers under the Central Civil Service (Conduct) Rules, 1964 have been given under Appendix-II of the said Rules. The power for acceptance of intimation given regarding acquisition of movable and immovable property under Rule 18 (2) & (3) of CCS (Conduct) Rules, 1964 has been delegated to the ‘Head of Department’.

2. It has been decided to delegate the powers to accept the intimation given by IRS(C&CE) Group ‘A’ officers under rules 18 (2) and (3) of the Central Civil Service (conduct) Rules as under with immediate effect:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Category of employees</th>
<th>Authority to which the power is delegated</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>(i) Principal Chief Commissioners/ Principal Directors General; (ii) Chief Commissioners/Directors General (iii) Principal Commissioners - holding additional charge of the posts of Principal Chief Commissioner/Chief Commissioner</td>
<td>Chairman, Central Board of Excise and Customs</td>
</tr>
<tr>
<td>2</td>
<td>All other officers upto the level of Principal Commissioner</td>
<td>Principal Chief Commissioner/Principal Director General and Chief Commissioner/Director General</td>
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</table>
3. It must be ensured that such intimation of Principal Chief Commissioners/Principal Directors General/Chief Commissioners/Directors General are sent to the Ad.II Section of CBEC through the Administration/Personnel Wings of the Chief Commissioners’ Offices, so that a proper record thereof is available and maintained in the field formations. Ad.II Section of CBEC will process and obtain the approval of the competent authority i.e. Chairman, CBEC and communicate the approval / otherwise to the concerned individual and Administration/Personnel Wing of the concerned Chief Commissioner’s Office.

4. The intimation given by of IRS (C&CE) Group ‘A’ officers working on deputation with various Ministries / Departments/ Organizations shall be accepted or taken on record with the approval of Member (Admin.), Central Board of Excise and Customs by the Ad.II Section of CBEC. However, such intimation should be sent through proper channel to the Board.

5. It is requested that the provisions relating to delegation of powers laid down under the Central Civil Service (Conduct) Rules, 1964 should be followed scrupulously.

Yours faithfully,

(Jai Prakash Sharma)

Under Secretary to the Government of India
Tele No.23095520

Copy to:

1. PPS to Chairman/ All Members, CBEC/ JS(Admin/EC)/
2. DS(Ad.II)/DIR(AD.II-AD&B) DS (Ad.III)/ DIR (Ad.IV & IVA)
3. Pr. CCA, CBEC, AGCR Building, New Delhi.
4. The Manager Website, Directorate of Systems, New Delhi for uploading on the website of CBEC.